

To meet the requirements of the railway servants employed on the Branch Lines and other way-side stations, generally a separate 'Line Doctor' is posted in each of the hospitals at Divisional and Sub-Divisional level and also in some important health units. Line Doctors are provided solely to attend the railway servants employed on the Branch Lines and other way-side stations.

The above medical rules, by and large, cover the recommendations of the Third Pay Commission, as contained in para 21 of Chapter 63 of their report, as such no further change was considered desirable.

Canteen unauthorisedly run by the South Eastern Railway's Congress at Khurda Road, S.E. Railway

2100. SHRI HARKISHAN SINGH SURJEET: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that a canteen was being run unauthorisedly by the South Eastern Railwaymen's Congress in front of 2nd Class waiting hall at Khurda Road on South Eastern Railway;

(b) if so, when the canteen was opened and when it was closed; and

(c) whether any amount has been recovered from them on this account?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) to (c) The information is being collected and the papers will be laid on the Table of the Sabha.

Appointment of recognised railway agencies

2101. SHRIMATI PRATIMA BOSE:

SHRIMATI SUSHILA SHANKAR ADIVAREKAR:

Will the Minister of RAILWAYS be pleased to refer to the reply to Starred Question 280 given in the Rajya Sabha on the 9th March, 1979 and state:

(a) what are the norms and conditions laid down by the Railway Ministry for appointment of railway agencies;

(b) whether the selection is made by Railway Ministry or office of the General Managers of different Railway Zones or by any other offices and if so, what are the details thereof;

(c) whether it is a fact that no specific quota of berths, seats, A. C. chaircars etc. are allotted to these Railway Agencies;

(d) whether any other alternative arrangement has been made by the Railway Ministry for allotment of berth to these agencies; and

(e) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) and (b) The parties desiring to be appointed as Railways' tourist agencies are required to apply to the Railway Administration concerned giving information in the requisite proforma, inter-alia, indicating whether they possess general recognition from the Department of Tourism, Government of India, year of Registration/Incorporation, names of Directors/Partners, bankers, auditors, membership of travel organisation both Indian and International, total amount of foreign exchange earned and the particulars with regard to the other Rail/Air/Shipping Agencies held by the applicant. They are also required to indicate whether they hold Restricted Money Changers' Licence from the Reserve Bank of India and also furnish photostat or attested copies of the certificate of their Registration/Partnership Deed/Memorandum of Association/articles of Association as also audited Balance Sheet and Profit and Loss Statement relating to travel business of Limited Companies, latest Income Tax Clearance Certificate and a reference from their bankers.